

given accounts to its members so far, and those members demanding accounts are threatened by the office bearers of the society ; and

(c) wheather Government is ready to conduct C.B.I. enquiry into the matter; if so, when ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :

(a) No, Sir.

(b) and (c). The flats were built by the Society two years ago and the latest estimates given by the Society do not contain justification for the high increase over the original estimates. The Registrar, Cooperative Societies, Delhi Administration, has ordered further enquiry under Delhi Cooperative Societies Act. This enquiry has, however been stayed by the Delhi High Court.

12.00 hrs.

RE. QUESTIONS OF PRIVILEGE

(Interruptions)

MR. DEPUTY SPEAKER : I will call you one by one. Hon. Members if every one of you gets up like this then how can I hear as to what you want to place before the House. I cannot hear. Therefore, will call one from this side and one from that side.

PROF. MADHU DANDAVATE (Rajapur) : Sir, I have given you a notice..

MR. DEPUTY SPEAKER : All of you please sit down. I will allow you. I call prof. Dandavate: You please make a specific point and not a big speech. Order, Order, please.

2004LS-12

श्री एच०के०एल०भगत (पूर्व दिल्ली):
उपाध्यक्ष महोदय, रोज ये लोग पहले बोलते हैं, आज हमें पहले सुन लीजिए।

MR. DEPUTY SPEAKER : Please sit down. The Minister wants to say something.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : Sir, I will make one request to you that whosoever wants to raise any matter here and whatever rules are applied to the Members belonging to our party should be applied to the Members of the Opposition parties. There should be a sort of code of conduct among various parties.

MR. DEPUTY SPEAKER : Nobody disagrees with you on that.

SHRI P. VENKATASUBBAIAH: Sir, I will only appeal to the Members opposite that whatever they want to place before the House they can do it but they will have to do it according to the Rules. If they shout and our Members also start shouting then our Members should not be penalised.

(Interruptions)

MR. DEPUTY SPEAKER : I have allowed Professor. Next I will call you. I will you one by one.

I have allowed Professor. Nobody else.

I call Mr. Nabi, Mr. Bhagat; I will call from this side also and then Mr. Lakkappa.

PROF. MADHU DANDAVATE : With your permission, I am raising this. (Interruptions) With your permission, Sir, ..

MR. DEPUTY SPEAKER : You have written to the Speaker.

Order, order. I have not given permission. You have written letter only.

PROF. MADHU DANDAVATE : I say, I am rising with your permission. Are you objecting to it ?

MR. DEPUTY SPEAKER : You are a very learned Member.

PROF. MADHU DANDAVATE : With your permission I am submitting.

Tomorrow the Speaker is expected to give his ruling on the Privilege Motion against the Finance Minister. And since he is expected to give the ruling tomorrow, whatever additional information we have, we can raise it under the particular section.

MR. DEPUTY SPEAKER : I may tell you that the Speaker has already informed the House that any other fresh evidence or fresh document available with the Members may be given to him. If you have any fresh evidence you may contact the Speaker. Please give it to him. Why mention it here ? Please contact the Speaker. He is always available ; you may kindly go and see him.

PROF. MADHU DANDAVATE : I am making this submission with your permission. Why are you impatient ?

MR. DEPUTY SPEAKER : I am not.

PROF. MADHU DANDAVATE : With your permission.

MR. DEPUTY SPEAKER : You brought in the name of the Speaker. I said what the Speaker has already informed the House.

PROF. MADHU DANDAVATE : I have also seen the Speaker.

MR. DEPUTY SPEAKER : You can also go to Speaker and show fresh evidence, if any.

PROF. MADHU DANDAVATE : I wish to bring to your notice . . . (Interruptions) What is the Parliamentary Affairs Minister doing ? (Interruptions) I ask, what is the Parliamentary Affairs Minister doing.

(Interruptions)

MR. DEPUTY SPEAKER : Order, order. I have allowed only professor. Nothing else will go on record.

(Interruptions)**

PROF. MADHU DANDAVATE : I wish to point out to you that since the ruling is coming tomorrow. . . (Interruptions) On the 27th October (Interruptions)

MR. DEPUTY SPEAKER : We will examine it. You may place it on the Table. We will examine it.

PROF. MADHU DANDAVATE : Why not you wait for half a minute. ? I wish to submit to you. (Interruptions)

MR. DEPUTY SPEAKER : You can place it on the Table.

(Interruptions)

MR. DEPUTY SPEAKER : We can examine it. I am not permitting you, Professor.

(Interruptions)

MR. DEPUTY SPEAKER : That is all right.

(Interruptions)

PROF. MADHU DANDAVATE : I will make my submission in half-a-minute. I will conclude my submission in half-a-minute.

(Interruptions)

MR. DEPUTY SPEAKER :
Pleased sit down. I have permitted him.

PROF. MADHU DANDAVATE : I was pointing out to you that since the ruling is coming tomorrow, I wish to point out to you that on the 27th October, the officer of the Maharashtra Government has written.

MR. DEPUTY SPEAKER :
You have sent the letter to the Speaker. You have already sent the letter.

PROF. MADHU DANDAVATE : You have allowed me to make my submission. Why do you change your ruling ? You see the record. I am making my submission in half-a-minute.

MR. DEPUTY SPEAKER :
You have already said it.

PROF. MADHU DANDAVATE : Let me conclude.

(Interruptions)

They cannot dictate to the Chair. We will follow the same procedure. But we are not accustomed to it.

MR. DEPUTY SPEAKER :
Have you not sent it to the Speaker ?

PROF. MADHU DANDAVATE : Letter was sent. Let me complete my submission.

MR. DEPUTY SPEAKER :
You place it on the Table.

(Interruptions)

MR. DEPUTY SPEAKER :
He is going to place it on the Table of the House. Please sit down.

(Interruptions)

THE MINISTER OF STATE
IN THE MINISTRY OF ENERGY
(SHRI VIKRAM MAHAJAN) : Sir,
he cannot lay the papers without the permission of the Chair. You have

not given the permission and therefore he cannot lay it on the Table of the House.

MR. DEPUTY-SPEAKER: I will examine it.

PROF. MADHU DANDAVATE :
Sir, I am not yielding to the Minister. Ask him to sit down. *(Interruptions)*. Sir, as I said, my submission is this. I wish to point out that on 27th October 1980, the Maharashtra Government Liaison Officer, Mr. Vasant Deshmukh, has written a letter in which he has said as follows :

“I am happy to inform that the Prime Minister, Shrimati Indira Gandhi was kind enough to give her consent to the establishment of Indira Gandhi Pratibha Pratishthan”

I am seeking your permission to place this document on the Table of the House.

MR. DEPUTY-SPEAKER: I will examine this.

(Interruptions)

MR. DEPUTY SPEAKER: I am giving my ruling on this. Here Direction 118 is very clear.

“118 (1) If a private member desires to lay a paper or document on the Table of the House, he shall supply a copy thereof to the Speaker in advance so as to enable him to decide whether permission should be given to lay the paper or document on the Table. If the Speaker permits the Member to lay the paper or document on the Table, the member may at the appropriate time lay it on the Table.”

Here permission has not been given to lay it on the Table of the House.

(Interruptions)

MR. DEPUTY SPEAKER: I have not given you permission to lay it on the Table.

(Interruptions)

MR. DEPUTY SPEAKER: I have not given permission to place it on the Table. All of you sit down. Now, I have called Mr. Vajpayee to make his submission.

(Interruptions)

SHRI H. K. L. BHAGAT: Sir, I have given a Calling Attention Notice on an urgent matter. Sir, it is the greatest scandal of the century in which Rs. 86 crores worth of gold have been swindled. The entire Janata Government was responsible for it. A news item has appeared in the press that the report of the Puri Commission is to be shelved. We will not allow this matter to be suppressed. We have given a Calling Attention Notice for this. It is necessary the C.B.I. should go into this matter. I want to know what has happened to my Calling Attention notice on this important matter.

(Interruptions)

MR. DEPUTY SPEAKER: I have received notices of questions of Privilege on several subjects from Sarvashri Harikesh Bahadur, Bapusaheb Parulekar, Jaipal Singh Kashyap, Somnath Chatterjee, Ram Vilas Paswan, K. P. Unnikrishnan, Niren Ghosh, Madhu Dandavate, and Ajit Kumar Mehta.

All these notices are under consideration of the Speaker.

(Interruptions)

MR. DEPUTY SPEAKER: Now I go to the next item.

12.16 hrs.

(PAPERS LAID ON THE TABLE)

STATEMENTS SHOWING THE ACTION TAKEN BY THE GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN BY MINISTERS DURING SIXTH LOK SABHA AND SEVENTH LOK SABHA

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH: on behalf of Shri Bhisma Narain Singh I beg to lay on the Table a copy of the following statements (Hindi and English version) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

- | | |
|---------------------------|---------|
| (i) Statement No XXIII) | Sixth |
| Second Session, 1977) | Lok |
| (ii) Statement No. XXI-) | Sabha |
| Seventh Session, 1979) | |
| (iii) Statement No IX-) | Seventh |
| Second Session, 1980) | Lok |
| (iv) Statement No. XIII-) | Sabha |
| Third Session, 1980) | |
| (v) Statement No. VI-) | |
| Fourth Session, 1980) | |
| (vi) Statement No. V-) | |
| Fifth Session, 1981) | |

[Placed in library see No. 28-2-81]

ANNUAL REPORT OF INDIAN COUNCIL OF AGRICULTURAL RESEARCH NEW DELHI FOR 1979-80 AND A STATEMENT FOR DELAY

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJAMOHAN MOHANTY) : On behalf of Rao Birendra Singh I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English version) of the Indian Council of Agricultural Research, New Delhi, for the year 1979-80—Part II (Administration and Finance):